the third category, those who are injured and admitted as in-patient in the hospital, were paid Rs. 50,000/- each. 93 persons were paid at this rate. They would stand to receive another Rs.50,000/- each very soon. 8 persons received Rs. 10,000/- each as they came to hospital O.P.D. and were discharged after treatment.

Some of the dead have relatives in other States. The ex-gratia amount will be given to the relatives after verification.

(c) to (e) No specific intelligence pertaining to these blasts were received prior to the incidents.

From 1st January, 2010 to 13th July, 2011, 622 intelligence inputs were received. All those inputs were enquired into and necessary preventive measures were taken. All major festivals, Cricket World Cup Matches including the grand Final, IPL matches were under threat, but passed off peacefully.

Arrest of Pak trained operative Lal Bana Shaikh @ Bilal from Nashik, who was tasked to carry-out recee of Devlali Military installations, Police Academy and RSS Hqrs., Nagpur, arrest of Mirza Himayat Baig in German Bakery case, arrest of Maharashtra State Committee of CPI (Maoist) member and her associates, arrest of Nishan Sngh a Khalistan Commando Force operative, arrest of Kashmiri youth planning to attack Oil storage areas were result of successful intelligence based operations.

Coordination meetings between Central and State Agencies are held regularly on weekly basis, where action taken on previous inputs and action to be taken on new inputs is deliberated at length.

Special cell to deal with terror financing and money laundering

- 416. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has constituted a separate cell to deal with matters relating to terror financing and money laundering;
 - (b) if so, the details thereof;
- (c) whether the Special Cell will be tasked to examine and probe the flow of information related to cross-border terror financing; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) and (b) Yes, Sir. The government of India has constituted a separate cell i.e. cell for combating

of funding of Terrorism (CFT Cell) in the Ministry of Home Affairs. Further, MHA has also constituted a Terror Funding & Fake Currency Cell (TFFC) in the National Investigation Agency (NIA) in 2010 to focus on Terror Funding and Fake Currency Cases.

As regards money laundering, the Enforcement Directorate is the designated statutory authority under the Prevention of Money Laundering Act, 2002 (PMLA).

(c) and (d) Yes Sir. The Terror Funding and Fake Currency Cell (TFFC) of National Investigation Agnecy (NIA) will look into all aspects of Terrorist funding including flow of information related to cross border terror funding.

Rehabilitation of people affected by naxal violence

†417. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is seriously considering rehabilitation of the people affected from naxal violence in the country;
- (b) the State-wise details of number of people affected from naxal violence in the country during the last three years;
- (c) whether the security forces had been accused of human rights violations in tackling naxal problem; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (d) 'Police' and 'Public order' being State subjects, the concerned State governments primarily deal with naxalite violence. The Central Government also monitors the situation and supplements the efforts of the State Governments over a wide range of schemes. Under the Security Related Expenditure (SRE) Scheme, Central Government provides ex-gratia payment of Rs. 1 lakh to the family of civilians killed in naxal incidents. In addition to this, an amount of Rs. 3 lakh is granted in case of death or permanent incapacitation, to the affected family under the Central Scheme for assistance to civilian victims/family of victims of terrorist, communal and naxal violence.

Allegations of violation of human rights are enquired into by the State Governments or by the NHRC.

State-wise details of incidents of naxal violence, civilians killed and security forces killed during the last three years are given in the Statement.